

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Fiscal Responsibility and  
Budget Management (Amendment)  
Bill, 2021.**

**(Bill No.11 of 2021)**

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**(As passed by the Legislative Assembly of the State of Goa)**

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JANUARY, 2021**

# **The Goa Fiscal Responsibility and Budget Management (Amendment) Bill, 2021.**

**(Bill No.11 of 2021)**

**A**

**Bill**

further to amend the Goa Fiscal Responsibility and Budget Management Act, 2006 (Goa Act 12 of 2006).

BE it enacted by the Legislative Assembly of Goa in the Seventy - second Year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Goa Fiscal Responsibility and Budget Management (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of June, 2020.

**2. Amendment of section 5.-** In section 5 of the Goa Fiscal Responsibility and Budget Management Act, 2006 (Goa Act 12 of 2006), in clause (b), the following proviso shall be inserted, namely :-

“Provided that for the financial year 2020-21, additional fiscal deficit of 2% over and above 3% of the Gross State Domestic Product (upto 5% of GSDP) shall be permissible;”

**3. Repeal and saving.-** (1) The Goa Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (Ordinance No. 12 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Goa Act 12 of 2006, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act 2006, as amended by this Act.

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